

JULY 23, 1997

251 *Written Answers***Vacancies of Assistant Engineers in CPWD**

176. DR. A.K. PATEL: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the C.P.W.D. 50% of vacancies of Assistant Engineer are fill up through Limited Departmental Competitive Examination (L.D.C.E.) among the Junior Engineers having minimum four year services;

(b) if so, the number of vacancies at present both Civil and Electrical in the post of Assistant Engineer from Exam quota;

(c) the steps taken/propose to be taken by the Government to fill up all the above vacancies by conducting L.D.C.E. in the current year; and

(d) the reasons for not conducting the above said examination after 1992?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) Yes, Sir.

(b) and (c) The number of vacancies falling to the quota for Limited Departmental Competitive Examination are 364 of Assistant Engineer (Civil) and 62 Assistant Engineers (Elt.). A requisition has been sent to the UPSC on 15.7.97 for holding the examination for filling up all these vacancies.

(d) The examination has not been conducted by the UPSC since 1992 as the Commission had advised amendment of recruitment rules of the post of Assistant Engineer before holding the next examination. The amendments to recruitment rules have since been finalised and notified on 21.6.97.

**Out of Turn Allotment**

177. SHRI I.D. SWAMI: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the DDA had allotted flats on out of turn basis on the ground "not having a house in Delhi";

(b) if so, the details thereof;

(c) whether the requests of other applicants seeking out of turn allotment of DDA flats on the same ground were rejected;

(d) if so, the reasons therefor;

(e) whether the Government propose to enquire into the matter and to bring to book the officials responsible for discriminatory actions; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) The DDA has reported that no DDA flat has been allotted on out-of-turn basis on the ground "Not having a house in Delhi" during the last five years.

Out of turn allotment of DDA flats is made by the Empowered Committee constituted by the Ministry of Urban Development since May, 1992, comprising Hon'ble Minister of Urban Affairs & Employment as Chairman and Hon'ble Minister of Urban Affairs & Employment as Chairman and Hon'ble Lt. Governor, Delhi, as member. Complete guidelines for out to turn allotment has been issued by Government of India in Jaunary, 1993, which has been revised in 1997.

(b) to (f) Does not arise.

[Translation]

**Infrastructural Facilities**

178. SHRI JAI PRAKASH AGARWAL: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the details of the progress made so far in allotment of alternative plots in industrial areas to the industries affected by the order of shifting under Delhi Master Plan 2001;

(b) whether infrastructural facilities like water, electricity and transportation etc. has been provided;

(c) if so, the details thereof and if not, the reasons therefor;

(d) the details of suggestions/memorandums received by the Union Government/DDA in regard to providing infrastructural facilities and allotment of land in alternate industrial areas to the small scale industries and factories functioning in non-industrial areas;

(e) the action taken/to be taken by the Government thereon; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) to (f) The information is being collected and will be laid on the Table of the Sabha.

[English]

**ISI Activities in Nepal**

179. SHRI MOHAN RAWALE:

SHRI MURLI MANOHAR JOSHI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that Inter-Services Intelligence (ISI) of Pakistan has built bases in several border towns of Nepal taking advantage of the extremely porous border with India;

(b) whether the Prime Minister visited Nepal in the first week of June, 1997 and conveyed India's concern over the activities of Pakistani under-cover agents along the border districts of Nepal; and

(c) If so, the response of the Government of Nepal thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI KAMALA SINHA): (a) to (c) The Government are aware of the activities of unfriendly agencies, directed against India, from foreign soil. During the Prime Minister's visit to Nepal in June, 1997, the determination of the two countries was reiterated, to work closely and fight the scourge of terrorism. The Prime Ministers directed their Home Secretaries to meet at the earliest to develop an understanding in this regard. They also renewed their commitment not to allow their territory to be used for activities directed against or prejudicial to the security of the other. They further desired that the meeting of the "Joint Working Group on Border Management be held at the earliest".

[*Translation*]

#### House to Beedi Workers

180. SHRI DADA BABURAO PARANJPE: Will the Minister of LABOUR be pleased to state:

(a) whether the Government propose to construct houses for beedi workers at Nohta in Madhya Pradesh and one crore rupee is proposed to be given for the construction of houses for the weaker sections; and

(b) if so, the further progress made in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR): (a) and (b) The Central Government have already financed the construction of 50 houses for beedi workers at Nohta through the State Government of Madhya Pradesh. For constructing these and other houses of similar categories at other locations in Sagar which is the concerned administrative division, a subsidy amounting to Rs. 1 crore 21 lakhs and 50 thousand has been released to the State Government of Madhya Pradesh. While the houses at Nohta are already completed, the houses at other locations are at various stages of construction.

[*English*]

#### Kendriya Bhandar

181. SHRI MANGAL RAM PREMI:

SHRI JANG BAHADUR SINGH PATEL:

SHRI RAMSAGAR:

Will the PRIME MINISTER be pleased to state:

(a) whether Kendriya Bhandar is inviting tenders for the supply of items when the same goods could be obtained from the manufacturers of their authorised distributors;

(b) if so, the reasons for floating tenders by the Kendriya Bhandar;

(c) the details of the persons who are supplying

items in the Kendriya Bhandar by having entry into Kendriya Bhandar through tenders;

(d) whether these parties are manufacturers or authorised dealers; and

(e) whether the Government propose to order an enquiry into the same and to immediately stop inducting goods by means of tenders rather than directly from the manufacturers or their authorised dealers?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN): (a) and (b) As per the approved purchase policy of Kendriya Bhandar, stationery and other items for sale to Government Departments and grocery items like pulses, spices, washing soap etc. are procured on the basis of competitive tenders. While evaluating tenders for such items, subject to rates being competitive, preference is given to manufacturers or their authorised distributors. Products for which offers from manufacturers or their authorised distributors are not received are procured on the basis of lowest technically acceptable tenders.

(c) and (d) As on 15.7.97, Kendriya Bhandar had 622 suppliers of goods including manufacturers and their authorised representatives, as per details indicated in the Statement attached.

(e) The procurement of goods through tender system is meant to meet the norms of financial propriety and is free from objections. The system provides equal opportunity to all the ensures procurement at competitive rates. There is no proposal to change the policy and no enquiry into the matter is called for.

#### Statement

##### *Kendriya Bhandar*

##### *List of Accounts*

Sl. A/c Code		Account Name
1	2	3
1.	A00001	Ambey Laboratories (Regd)
2.	A00002	Aravali Leasing Ltd.
3.	A00003	Ankita Interprises
4.	A00004	Apex India Inc.
5.	A00005	Aggarwal Traders
6.	A00007	Aay Kay Lights (India)
7.	A00008	Apollo Furnishers
8.	A00010	A. Kay Industries
9.	A00011	Ahmeq Oomerhoy